

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO. 435/2023

IN THE MATTER OF:

JASBIR SINGH

...APPLICANT

VERSUS

STATE OF UP & ORS.

...RESPONDENTS

INDEX

SR. NO.	PARTICULARS	PAGE NO.
1.	Written Arguments on behalf of the Respondent No. 4 i.e. Nagar Nigam Mathura in the Original Application Number 435 of 2023 titled as Jasbir Singh V. State of UP & Ors. before the Hon'ble NGT.	1-3

Place: New Delhi

Date: 16.07.2025



RESPONDENT NO 4
NAGAR NIGAM MATHURA

Through Advocate

YAGYAWALKYA SINGH
Advocate-On-Record, Supreme Court
Reg. No. UP4143A/14
Ch.No.:203, Setalvad Lawyers Block
Supreme Court of India
Off.: A-131 (LGF), Sector-46, Noida
Ph.: 7838848157, 9315614163

YAGYAWALKYA SINGH
ADVOCATE-ON-RECORD
ADD:D&Y LAW CHAMBERS,
A-131 (LGF), SECTOR 46, NOIDA
EMAIL: yagyawalkya@dylawchambers.com
CONTACT: (+91)-7838848157

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO. 435/2023

IN THE MATTER OF:

JASBIR SINGH

.....APPLICANT

VERSUS

STATE OF UP& ORS.

.....RESPONDENTS

WRITTEN ARGUMENTS ON BEHALF OF THE RESPONDENT NO. 4 I.E.
NAGAR NIGAM MATHURA IN THE ORIGINAL APPLICATION
NUMBER 435 OF 2023 TITLED AS JASBIR SINGH V. STATE OF UP&ORS.
BEFORE THE HON'BLE NGT.

The Respondent humbly submits:

1. That the present written arguments are being filed on behalf of the Respondent No. 4 i.e. Nagar Nigam Mathura–Vrindavan (hereinafter after the “Corporation”) in the Original Application No. 435 of 2023 titled as *Jasbir Singh v. State of UP & Ors.* pending before this Hon’ble Tribunal.
2. That the Hon’ble court vide its order dated 30.10.2023 impleaded Mathura Nagar Nigam as Respondent No.4 with directions to file Status Report/ Reply and constituted a Joint Committee of officials for inspection. The Joint Committee Filed a Report dated 28.08.2023.
3. That it is humbly submitted that after inspection, the joint committee report submitted before this Hon’ble Tribunal stated that the Residential Colony was established in 2012 and as per the NOC issued in its favor by UPPCB, the builder has to develop one STP for the treatment of the sewage generated. However, **no STP has been established by the builder on site.** The builder/Respondent No. 7

sought permission from MVDA for connection of sewage of the project with city sewage drain network vide letter dated 04.02.2012. **[Page 16]**. *It is pertinent to mention that the project area sewage drain is connected to the city sewage drain network which is connected to the SPS Rukmini Vihar and the SPS is operating on its full capacity.*

4. That it is humbly submitted that the facility of door-to-door waste collection has provided by the builder and the Answering Respondent No. 4, MVNN has kept 4 solid waste collection bins inside the project area.
5. That it is humbly submitted that the Answering Respondent No. 4, MVNN filed its Status report/ Reply dated 23.01.2024 wherein it was confirmed that no STP has been installed in colony pursuant to inspection done on 16.01.2024. **[Page 20-29]**. However, sewer network was available and disposal of sewer line was in trunk sewer line passing in front of colony and thereafter connected to 8 MLD STP of Nagar Nigam, constructed on Mont Road via Rukmini Vihar SPS. It is pertinent to mention that the site map was approved by Respondent No. 3, MVDA.
6. That it is humbly submitted that it appears from the reply filed by the Respondent no. 7, project proponent, that External Development Charges (EDC) were paid to the Respondent No. 3, MVDA which constitutes of charges of construction of road, sewage connection amongst others **[Pg 431& 433-434]**. Notably, the present project, along with many others, was handed over to the Respondent no. 4, MVNN vide order dated 01.11.2021 for taking over the municipal duties **[Page 439-440]**. Since then, the Answering Respondent no. 4, MVNN has adhered to all necessary compliances and has been performing its municipal duties of waste management and treatment regularly and efficiently.

7. That it is humbly submitted that the **maximum estimated** waste generation of the project by 562 dwelling units is 0.3 MLD, which is within the capacity of the existing trunk sewer line of 01MLD. The 08 MLD STP of Mont Road wherein the referenced colony is being treated, is operating at its full capacity. The outlet parameters of the treated sewage are checked daily by Uttar Pradesh Jal Nigam (Urban) in its laboratory and along with this, every week sampling is also being done by the Uttar Pradesh Pollution Control Board, Mathura.
8. That it is humbly prayed before this Hon'ble Tribunal to take on record the present written arguments filed on behalf of Respondent No. 4.

Place: New Delhi
Date: 16.07.2025

**RESPONDENT NO 4
NAGAR NIGAM MATHURA**



Through Advocate

YAGYAWALKYA SINGH
Advocate-On-Record, Supreme Court
Reg. No. UP4143A/14
Ch.No.:203, Setalvad Lawyers Block
Supreme Court of India
Off.: A-131 (LGF), Sector-46, Noida
Ph.: 7838848157, 9315814163

**YAGYAWALKYA SINGH
ADVOCATE-ON- RECORD
ADD:D&Y LAW CHAMBERS,
A-131 (LGF), SECTOR 46, NOIDA
EMAIL: yagyawalkya@dylawchambers.com
CONTACT: (+91)-7838848157**